Patil, Shri S. B. Radhabai, Shrimati B. Rajaram, Shri Ram Swarup, Shri Randhir Singh, Shri Sadhu Ram, Shri Sambhali, Shri Ishaq Satya Narain Singh, Shri Sayeed, Shri P. M. Sen, Shri Dwaipayan

Bills

Shambhu Nath, Shri Shastri, Shri Ramayatar Shastri, Shri Sheopujan Shiv Chandrika Prasad, Shri Siddayya, Shri Siddheshwor Prasad, Shri Sivasankaran, Shri Survanaravana, Shri K. Verma, Shri Balgovind Viswambharan, Shri P.

NOES

Ahirwar, Shri Nathu Ram Agadi, Shri S. A. Amin, Shri R. K. Choudhary, Shri Valmiki Deo, Shri K. P. Singh Deo, Shri P. K.

MR. CHAIRMAN: The result* of the division is:

> Ayes: 62; Noes: 11. The motion was adpoted.

श्री जिब चंद्र का: मैं ग्रपना विधेयक पेश करता हं।

CONSTITUTION (AMENDMENT) BILL†

(Amendment of Article 338)

SHRI SIDDAYYA (Chamarajanagar): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The moilon was adopted.

SHRI SIDDAYYA: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL†

(Insertion of New Articles 330-A, 332-A and Amendment of Articles 332 and 334)

SHRI SIDDAYYA (Chamarajnagar):

Kedar Nath Singh, Shri Lobo Prabhu, Shri Mahajan, Shri Vikram Chand Meena, Shri Meetha Lal Ram, Shri T.

I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constituion of India."

The motion was adopted.

SHRI SIDDAYYA: I introduce the Bill.

PENSION AND OTHER AMENITIES FOR THE EX-MEMBERS OF PARLIAMENT BILL+

श्री यमुना प्रसाद मंडल (समस्तीपूर): सभापति जी पालियामेंट के भूतपूर्व संसद् सदस्यों के लिये पेंशन और अन्य सुविधाओं का उपबन्ध करने वाले विधेयक को पेश करने की ग्रनुमति दी जाए।

MR. CHAIRMAN: The question is:

"That leave to granted to introduce a Bill to provide for pension and other amenities for the ex-Members of Parliament."

The Lok Sabha divided.

*The following Members also recorded

Sarvashri A. C. George, C. C. Gohain †Published in the Gazette of India 12-11-1970.

their votes for Ayes: and N. E. Horo. Extraordinary, Part II, Section 2, dated Division No. 5]

Bills

AYES

[16 14 hrs.

Introduced

Achal Singh, Shri Adichan, Shri P. C. Ahirwar, Shri Nathu Ram Awadesh Chandra Singh, Shri Bajpai, Shri Vidya Dhar Barua, Shri Bedabrata Basu Dr. Maitreyee Basumatari, Shri Bhattacharyya, Shri C. K. Buta Singh, Shri Choudhary, Shri Valmiki Dixit, Shri G. C. Gautam, Shri C. D. Ghosh, Shri P. K. Heerji Bhai, Shri Horo, Shri N. E. Jaggaiah, Shri K. Jamna Lal, Shri Kedaria, Shri C. M. Khanna, Shri P. K. Kinder Lal, Shri Kotoki, Shri Liladhar Krishnan, Shri G. Y. Kureel, Shri B. N. Lakshmikanthamma, Shrimati Laxmi Bai, Shrimati Mahida, Shri Narendra Singh

Malhotra, Shri Inder J. Master, Shri Bola Nath Mishra, Shri G. S. Mohan Swarup, Shri Molahu Prasad, Shri Mondal, Shri Jugal Mohammad Ismail, Shri M. Panigrahi, Shri Chintamani Paokai Haokip, Shri Parmar, Shri Bhaliiphai Partap Singh, Shri Patil, Shri S. B. Radhabai, Shrimati B. Ram, Shri T. Ram Swarup, Shri Rana, Shri M. B. Randhir Singh, Shri Sadhu Ram, Shri Sayeed, Shri P. M. Sen, Shri Dwaipayan Shambhu Nath, Shri Shastri, Shri Sheopujan Shiva Chandrika Prasad, Shri Siddayya, Shri Suryanarayana, Shri K. Uikey, Shri M. G. Verma, Shri Balgovind

NOES

Abraham, Shri K. M. Banerjee, Shri S. M. Bharati, Shri Maharaj Singh Chakrapani, Shri C. K. Chauban, Shri Bharat Singh Daschowdhury, Shri B. K. Deo, Shri P. K. Dhandapani, Shri Goyal, Shri Shri Chand Gupta, Shri Kanwar Lal Jha, Shri Shiva Chandra Joshi, Shri Jagannath Rao Kalita, Shri Dhireswar Kothari, Shri S. S. Kripalani, Shrimati Sucheta Limaye, Shri Madhu Madhok, Shri Bal Raj Meena, Shri Meetha Lal Meghachandra, Shri M. Menon, Shri Vishwanatha

Mohammad Ismail, Shri M.
Mukerjee, Shrimati Sharda
Nambiar, Shri
Sambhali, Shri Ishaq
Sapre, Shrimati Tara
Satya Narain Singh, Shri
Sharma, Shri Yogendra
Shastri, Shri Ramavatar
Subravelu, Shri
Tyagi, Shri Om Prakash
Vajpayee, Shri Atal Bihari
Vidyarthi, Shri Ram Swarup

MR. CHAIRMAN: The result* of the division is: Ayes 54; Noes 32.

The motion was adopted

MR. CHAIRMAN: Mr. Mandal is allowed to introduce the Bill.

*The following Members also recorded their votes:

Ayes: Sarvashri Shivajirao S. Deshmukh, Sita Ram Kesri and C. C. Gohain;

Noes: Shri Bhagaban Das.

श्री यमुना प्रसाद मंडच : मैं विघेयक को पेश करता हूँ।

RESTORATION OF RELIGIOUS PLACES

श्री जगन्नाथ राव जोशी (भोपाल) ः सभापित महोदय, मैं प्रस्ताव करता हूं कि जिन धार्मिक स्थानों पर अर्वध कल्जा है, उनका वैध दावेदारों को प्रत्यावर्तन करने का उपबन्ध करने वाले विधेयक को पेश करने की धनुमित दी जाये।

MR. CHAIRMAN The question is:

"That leave be granted to introduce a Bill to provide for restoration of religious places under illegal occupation to their legal claimants."

The motion was adopted.

श्री जगन्नाथ राव जोशी: मैं विघेयक को पेश करता हं।

CONSTITUTION (AMENDMENT) BILL*

(Substitution of Article 155 and Amendment of Article 156, etc.)

SHRI S. S. KOTHARI (Mandsaur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri S. S. Kothari: I introduce the Bill.

MR. CHAIRMAN: Shri Sheo Narain absent. Shri Madhu Limaye.

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL*

(Substitution of Chapter XI and Section 144)

श्री मचु लिमये (मुंगेर): सभापित महोदय मैं प्रस्ताव करता हूं कि दंड प्रक्रिया मंहिता, 1898 का ग्रीर संशोधन करने वाले विधेयक को पेश करने की ग्रनुमति दी जाये।

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1898."

The motion was adopted.

श्री मधुलिमये : मैं विघेयक को पेश करता हूं।

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Article 124)

SHRI P. K. DEO (Kalahandi): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI P. K. DEO: I introduce the Bill.

RE: DEATH OF SHRI LAL BAHADUR SHASTRI

श्री प्रकाशवीर शास्त्री (हापुड़): सभापित महोदय, इसके पहले कि श्री रामावतार शास्त्री श्री सूरजभान के विषेयक पर बोलना प्रारम्भ करें मैं एक निवेदन करना चाहता हूँ। मध्याह्न में भी जिस समय ग्राप उपस्थित थे, मैंने इस

^{*}Published in the Gazette of India Extraordinary, Part II, Section 2. dated 12-11-197 .